NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.60/(MAH)/2009 CA No. 265/2012 & 34/2015

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.02.2017

NAME OF THE PARTIES: M/s. TAGR Dredging and Marine Engg. Pvt. Ltd. V/s.

Mr. Budhpal Singh Bhati

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

1. Drept' Adv. for Alphibush.

Muhush. Rusp. 2.

RISHABH SHAH COUNSEL

1/b RAVAL-SHAH860

PETITIONER

<u>ORDER</u>

C.A. NOS. 265/2012 & 34/2015 IN T.C.P. NO. 60/397, 398/NCLT/MB/209 & T.C.P. No. 64/397, 398/NCLT/MB/2009

1. Ld. Counsel for both the sides are present.

Dated: 15th February, 2017

- 2. In respect of C.P. No. 60/2009, the arguments were opened and concluded from the side of the Petitioners. On the next date of hearing, argument in reply of the Respondents shall be heard. On that day, C.P. No.64/2009 shall also be heard.
- 3. Adjourned to 8th March, 2017. Communicated to both the sides.

Sd/-

M.K. Shrawat Member (Judicial)